

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 122/Chd/Hry/2018**

**In the matter of:**

Ericsson Telephone Corporation India  
Aktiebolag (AB) India Branch Office. ...Petitioner.

Present: Mr. Arjun Sheoran, Advocate with Ms. Neha Sonawane,  
Advocate for the petitioner.

Learned counsel for the petitioner seeks time to place on record financial statements of the company for two years prior to the financial year under consideration in the petition and also file application for condonation of delay in moving the petition under Section 2(41) of the Companies Act, 2013. List the matter on 30.08.2018 and the document alongwith application be filed at least a week before the date fixed.

Sd/-

(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-

(Pradeep R. Sethi)  
Member (Technical)

July 24, 2018  
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